

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 544 of 2020**

**IN THE MATTER OF:**

**Pankaj Sharma & Ors.**

**...Appellants**

**Versus**

**NBCC (India) Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellants: Mr. Ravindra Srivastava and Mr. Anshuman Shrivastava, Advocates.**

**For Respondents: Mr. Sumant Batra, Advocate for R-2.**

**O R D E R**

**(Through Virtual Mode)**

**13.07.2020:** Let notice be issued upon Respondent Nos. 1, 3, 4 & 5. Appellant to provide mobile Nos./ *e-mail* address of the Respondent Nos. 1, 3, 4 & 5. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within two days.

Mr. Sumant Batra, Sr. Advocate representing Respondent No. 2 admits having received the appeal paper book. Since he represents the Resolution Professional and does not intend to file the reply, he shall make the records available whenever required.

Contd.../

List the appeal 'for admission (after notice)' on **15<sup>th</sup> July, 2020** alongwith  
Company Appeal (AT) (Insolvency) No. 480 of 2020.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*